

**(2019) 10 CHH CK 0222**

**Chhattisgarh High Court**

**Case No:** Writ Petition (S) No. 8903 Of 2019

Naresh Kumar Sankat

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

**Date of Decision:** Oct. 24, 2019

**Hon'ble Judges:** Goutam Bhaduri, J

**Bench:** Single Bench

**Advocate:** CJK Rao, Avinash Singh

**Final Decision:** Disposed Of

**Judgement**

Goutam Bhaduri, J

1. Heard.

2. The grievance of the petitioner is that the petitioner is working as Assistant Grade -I in the office of Regional Transport Authority, Jagdalpur. He

has been transferred from the office of Regional Transport Authority, Jagdalpur, District Bastar to District Transport Office, Kanker, District Kanker

vide order dated 23.08.2019. It is submitted that the petitioner is appointed as Regional Secretary of Chhattisgarh Pradesh Lipik Vargiya Shashkiya

Karmchari Sangh, thereby the petitioner falls within the protected category under the transfer policy of the State Government.

3. Perusal of the Annexure P-2 would show that the name of the petitioner appears as Secretary of Chhattisgarh Pradesh Lipik Vargiya Shashkiya

Karmchari Sangh. Considering the facts of this case, it is directed that the petitioner shall make afresh representation in this regard within a period of

15 days from today before the concerned respondent and the said respondents in turn shall consider and decide the same in accordance with the

transfer policy at the earliest preferably within a further period of 45 days. Till the representation of the petitioner is decided, the transfer of the petitioner dated 23.08.2019 shall not be given effect to.

4. With the aforesaid observation, the writ petition stands disposed of.

5. Certified copy today.